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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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NEW DELHI, FRIDAY, MAY 6, 2016/VAISAKHA 16, 1938 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 6th May, 2016/Vaisakha 16, 1938 (Saka)

The following Act of Parliament received the assent of the President on the 5th May, 2016, and is hereby published for general information:—

THE SIKH GURDWARAS (AMENDMENT) ACT, 2016

No. 21 OF 2016

[5th May, 2016.]

An Act further to amend the Sikh Gurdwaras Act, 1925.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follow:—

1. (1) This Act may be called the Sikh Gurdwaras (Amendment) Act, 2016.

Short title and
commencement.

(2) It shall be deemed to have come into force from 8th October, 2003.

Punjab Act
VIII of 1925.

2. In the Sikh Gurdwaras Act, 1925 (hereinafter referred to as the principal Act), in section 49, for the proviso, the following proviso shall be substituted, namely:—

Amendment
of section 49.

“Provided that no person shall be registered as an elector who—

(a) trims or shaves his beard or *keshas*;

(b) smokes; and

(c) takes alcoholic drinks.”

Amendment
of section 92.

3. In section 92 of the principal Act, for the proviso, the following proviso shall be substituted, namely:—

“Provided that no person shall be registered as an elector who—

(a) trims or shaves his beard or *keshas*;

(b) smokes; and

(c) takes alcoholic drinks.”.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.